

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 14922-14923/2024

[Arising out of impugned final judgment and order dated 24-05-2024 in CRA No. 5502/2016 24-05-2024 in CRA No. 5649/2016 passed by the High Court of Judicature at Allahabad]

RAKESH SINGH

PETITIONER(S)

VERSUS

STATE OF U.P.

RESPONDENT(S)

(IA No. 222659/2024 - EXEMPTION FROM FILING O.T.)

Date : 22-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Ms. Renu Bhandari, Adv.
Mr. Vibhav Mishra, AOR

For Respondent(s) :

Mr. Pashupati Nath Rajdan, Adv.
Mr. Bitu Kumar Singh, Adv.
Mr. Prakash Sharma, Adv.
Mr. Anuj Saxena, Adv.
Mr. Diganta Gagoai, Adv.
Mr. Mohd.naved, Adv.
Mr. Prathvi Raj Chauhan, AOR

Mr. Vishnu Shankar Jain, AOR
Mr. Parth Yadav, Adv.
Ms. Marbiang Khongwir, Adv.
Mr. Mani Munjal, Adv.
Mr. Shaurya Krishna, Adv.
Ms. Khushboo Tomar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed, list the matter after four weeks.

(POOJA SHARMA)
COURT MASTER (SH)

(PREETI SAXENA)
COURT MASTER (NSH)